

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
Allahabad

REGIONAL BENCH - COURT No. I

Excise Stay Application No.381 of 2012

in

Excise Appeal No.372 of 2012

(Arising out of order-in-original No. 16/Commr./Lko/CX/2011-12 dated 28.09.2011 passed by the Commissioner, Central Excise & Service Tax, Lucknow).

Shri Shankar @ Shankar Pal Pradhan,

Village – Nangla Patia, P.O. Neoli

Distt – Etah, (U.P.)

.....Appellant

VERSUS

Commissioner, Central Excise

7-A, Ashok Marg, Lucknow (U.P.)

....Respondent

APPEARANCE:

Sh. Vineet Kumar Singh, Advocate for the appellants.

Sh. Shashi Shekhar, Authorised Representative for the respondent.

CORAM:

HON'BLE MR. ANIL CHOUDHARY, MEMBER (JUDICIAL)

HON'BLE MR. P. V. SUBBA RAO, MEMBER (TECHNICAL)

DATE OF HEARING: 01.06.2022

DATE OF DECISION: 25.08.2022

ORDER

ANIL CHOUDHARY:

The appeal is allowed. Stay application also disposed off accordingly.

For order, see order of date in Excise Stay application No. 376 of 2012 with Appeal

No. 367 of 2012.

(ANIL CHOUDHARY)

Member (Judicial)

(P.V. SUBBA RAO)

Member (Technical)